

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

I.A. No. 22/2026 in Petition No.216/TT/2025

Subject : Interlocutory Application to the allow the O&M Expenses of ICTs based on their MVA capacity for the 2019-2024 tariff period as claimed in Petition No. 216/TT/2025 under Regulations 53, 54, 65 and 66 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 151 of the Civil Procedure Code, 1908, in view of the directions dated 18.6.2025 in IA No. 13/2024 in Petition No. 682/TT/2020.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) and Others

Date of Hearing : 18.6.2026

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Singh, PGCIL
Shri Vijay G., PGCIL
Shri Arjun Malhotra, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The Petitioner's representative submitted that the instant Interlocutory Application (IA) has been filed seeking the Operation and Maintenance Expenses (O&M Expenses) for the ICTs based on their MVA capacity for the 2019-24 tariff period. He further submitted that no reply has been filed in the instant IA and requested that the order be reserved in the matter and the IA.

3. None appeared on behalf of the Respondents, despite notice.

4. After the hearing, the Commission directed the Respondents to file their respective replies to the Petition, if any, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.



5. Subject to the above, the Commission reserved the order in the matter and the
IA.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

